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Title: Need to initiate the process of delimitation of constituencies in

Telangana by Election Commission of India.

SHRI B. VINOD KUMAR (KARIMNAGAR): The section 26(1) of Andhra Pradesh State Re-organisation Act, 2014 states "subject to the provisions contained in the article 170 of the Constitution and without prejudice to section 15 of this Act, the number of seats in the Legislative Assembly of the successor states of Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225 and 153 respectively and Delimitation of the constituencies may be determined by the Election Commissionâ€!".

The Election Commission of India has not initiated the process of delimitation even after lapse of one year after the State Re-organisation Bill was passed.

The Government of Telangana is intending to form new districts in the State, for which the delimitation of Assembly Constituencies is to be completed at the earliest so as to see that the jurisdiction of an assembly segment should remain within the District.

I request the Ministry of Home Affairs, Government of India to initiate and intervene on the issue necessary and proper directions should be issued to the Election Commission of India to take up the delimitation of constituencies in the States of Telangana and Andhra Pradesh.